

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2211.  
TO BE ANSWERED ON MONDAY, THE 24<sup>TH</sup> DECEMBER, 2018.**

**PERFORMANCE OF STATES ON EODB**

**2211. SHRI PONGULETI SRINIVASA REDDY:  
DR. KAMBHAMPATI HARIBABU:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

**वाणिज्य एवं उद्योग मंत्री**

- (a) whether about a dozen States have implemented 75 per cent or more of the 340 reform areas chosen to rank States on 'business reforms action plan' as part of the Centre's the 'ease of doing business' initiatives and if so, the details thereof;
- (b) whether the Government invites more investments, reform in construction permit, environmental and labour norms, obtaining electricity connection, online tax return filing, inspection reforms, access to information and transparency, single window mechanism, land availability and commercial dispute resolution to make it more successful and if so, the details thereof; and
- (c) whether some States need to speed up the implementation of reforms in order to attract more investments and if so, the details thereof and steps being taken by the Government in this regard?

**ANSWER**

**वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री सी.आर. चौधरी)**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI C.R. CHAUDHARY)**

- (a): Yes Madam, based on Implementation Score in Business Reform Action Plan 2016, 16 States have implemented 75% or more of the 340 reforms. Subsequently in Business Reform Action Plan 2017-18, 18 States have achieved a combined score (Reform evidence score and Feedback score) of more than 75%. **The names of the States and UTs are attached at Annexure.**
- (b): The ease of doing business initiative of the government is achieved through Business Reform Action Plan wherein the endeavor is to make the processes simpler and transparent, reduce the timelines for various regulatory approvals and eliminate physical interface between the department and the business

with the ultimate aim of increasing investments in the States/ Union Territories (UTs). As a result of the Business Reform Action Plan Exercise 2017-18:

- 19 State/UTs - Established specialized Commercial Courts in major towns/clusters in the State
- 22 State/UTs - Reduced the number of documents required for obtaining electricity connection to only 2 as against 16 in 2016
- 21 State/UTs- Designed and implemented online Single Window System with functionality for online application submission, payment and approvals
- 12 State/UTs - Created online single window system for uploading building plans and providing construction permits
- 21 State/UTs -Digitized land transaction deeds of last 2 years at all sub-registrar offices

**(c):** Yes, 16 States and UTs have a combined score of less than 50% under Business Reform Action Plan 2017-18. In this regard, DIPP has taken numerous initiatives in 2017-18 such as:

- DIPP along with the World Bank conducted a nationwide workshop in July 2017 and 8 State/UT level workshops to share good practices and provide guidance on implementing reforms.
- In 2017, DIPP organized dedicated Video Conferences with North East States to help them in understanding the Business Reform Action Plan.
- In October – December 2018, workshops were conducted in each Union Territory to address challenge faced by them in implementing reforms.
- DIPP also adopted handholding method of partnering leading States with low scoring States so that the latter could learn from the former.
- 2 regional workshops, one each in Guwahati and Lucknow, have been conducted. In the following weeks, 3 more such workshops will be conducted in Kolkata, Mumbai and Bangalore.

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**ANNEXURE**

**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA  
UNSTARRED QUESTION NO. 2211 FOR ANSWER ON 24.12.2018.**

**Business Reform Action Plan 2017-18  
Combined Score Card of Reform Evidence and Feedback**

<b>TOP ACHIEVERS (ABOVE 95%)</b>		
<b>RANK</b>	<b>STATE</b>	<b>SCORE (%)</b>
1	<u>ANDHRA PRADESH</u>	98.30
2	<u>TELANGANA</u>	98.28
3	<u>HARYANA</u>	98.06
4	<u>JHARKHAND</u>	98.05
5	<u>GUJARAT</u>	97.99
6	<u>CHHATTISGARH</u>	97.31
7	<u>MADHYA PRADESH</u>	97.30
8	<u>KARNATAKA</u>	96.42
9	<u>RAJASTHAN</u>	95.70

<b>ACHIEVERS (90 - 95%)</b>		
<b>RANK</b>	<b>STATE</b>	<b>SCORE (%)</b>
10	<u>WEST BENGAL</u>	94.59
11	<u>UTTARAKHAND</u>	94.24
12	<u>UTTAR PRADESH</u>	92.89
13	<u>MAHARASHTRA</u>	92.88
14	<u>ODISHA</u>	92.08
15	<u>TAMIL NADU</u>	90.68

<b>FAST MOVERS (80 - 90%)</b>		
<b>RANK</b>	<b>STATE</b>	<b>SCORE (%)</b>
16	<u>HIMACHAL PRADESH</u>	87.90
17	<u>ASSAM</u>	84.75
18	<u>BIHAR</u>	81.91

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